

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No.293/2023

IN THE MATTER OF:

YOGESH MAINI & ANR

...APPLICANT

VERSUS

STATE OF PUNJAB & OTHERS

...RESPONDENT

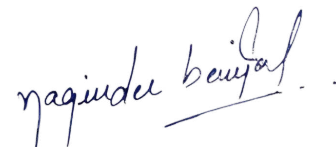
INDEX

S. No.	PARTICULARS	PAGE NO.
1.	Additional Reply on behalf of Respondent No. 2 Municipal Corporation, Ludhiana, In Compliance with the order Dated 06.09.2024 Passed by THE HON'BLE NATIONAL GREEN TRIBUNAL	
2.	ANNEXURE -1 SUPPLY OF 60MM THICK PERFORATED INTERLOCKING TILES FOR WEST CONSTITUENCY	
3.	ANNEXURE -2 SUPPLY OF 60MM THICK PERFORATED INTERLOCKING TILES FOR SUB ZONE D3	

THROUGH

Date:18.09.2024

Place: New Delhi



**NAGINDER BENIPAL**

ADVOCATE

CHAMBER NO.403, LAWYERS CHAMBERS BLOCK-1,  
SHERSHA ROAD, DELHI HIGH COURT, DELHI-110003

Contact: +91 99 99 32 92 99

chambersofnaginderbenipal@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 293/2023

IN THE MATTER OF:

YOGESH MAINI & ANR. ....APPLICANTS

VERSUS

STATE OF PUNJAB & OTHERS .....RESPONDENTS

ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 2, MUNICIPAL CORPORATION, LUDHIANA, IN COMPLIANCE WITH THE ORDER DATED 06.09.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

MOST RESPECTFULLY SHOWETH:

1. The undersigned is working as the Additional Commissioner, Municipal Corporation, Ludhiana, and is duly authorized and competent to file this reply on behalf of Respondent No. 2, the Municipal Corporation, Ludhiana, in compliance with the order dated 06.09.2024 passed by this Hon'ble Tribunal.
2. That this Hon'ble Tribunal, by its order dated 06.09.2024, was pleased to pass the following directions:

"Learned counsel, Shri Ankit Siwach, appearing for the Municipal Corporation, Ludhiana, requested one week's time to comply with the Tribunal's earlier order to remove impermeable tiles and replace them with perforated tiles as directed by the Tribunal. Let the Municipal Corporation file an additional reply within 10 days."

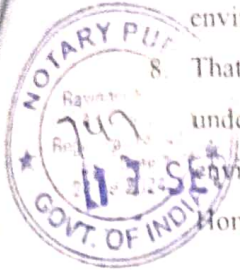
In compliance with the aforesaid order of this Hon'ble Tribunal and the directions issued in OA No. 062/2021, Respondent No. 2 humbly submits that no interlocked tiles have been installed within the 1-meter radius (prohibited area) surrounding any tree. Furthermore, it is submitted that the guidelines laid down in OA No. 062/2021 have already been





environmental conditions for the residents and ensuring compliance with the environmental regulations as directed by this Hon'ble Tribunal.

8. That Municipal Corporation Ludhiana further assures this Hon'ble Tribunal that all actions undertaken will continue to be in line with the preservation of green spaces and other environmental protection measures, strictly adhering to the directives issued by this Hon'ble Tribunal.



*Vaint-16*  
I know the deponent/Executant & Her/She signs R.T.I./L.T.I. Marked by my presence  
**VERIFICATION**

Certified that the affidavit S.P./G.P.A has been read over to the deponent who sees and understands the contents same at the time making there

DEPONENT

Verified at Ludhiana on this 17th day of September 2024, that the contents of the above affidavit are true and correct to the best of my knowledge and belief, based on the information derived from official records. No part of it is false, and nothing material has been concealed.

DEPONENT

**SIGNATURE ATTESTED**

*[Signature]*  
Notary Public, Ludhiana. (Ph.)

17 SEP 2024


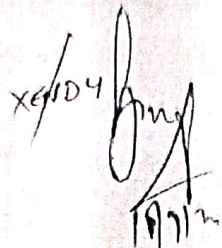


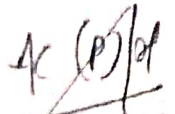
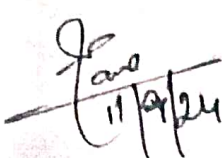
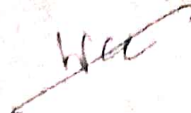
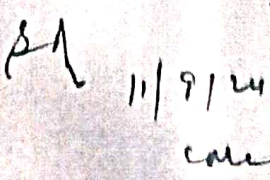
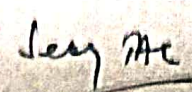
Sub: Supply of 60mm thick perforated interlocking tiles for West Constituency.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਧੀਨ ਕੰਮ ਦਾ ਤਾਮੀਨਾ ਲਾਗਤ 49.70 ਲੱਖ ਰੁਪਏ ਵਿਧਾਨ ਸਭਾ ਹਲਕਾ ਪੰਜਾਮੀ ਵਿੱਚ ਵੱਖ ਵੱਖ ਥਾਵਾਂ ਤੇ ਸੜਕਾਂ ਦੇ ਸਾਈਡ ਬਰਮਾਂ ਤੇ ਪਰਫੋਰੇਟਡ ਇੰਟਰਲਾਕਿੰਗ ਟਾਈਲਾਂ ਲਗਾਉਣ ਲਈ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵਿੱਚ ਦਾਇਰ OA 293 of 2024 Yogesh Mami Vs State of Punjab ਵਿੱਚ ਮਿਤੀ 06-09-2024 ਨੂੰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ।

"Learned Counsel, Shri Ankit Siwach, appearing for Municipal Corporation stated that he may be granted a week's time to comply with earlier order of the Tribunal and remove impermeable tiles and to substitute the same by perforated tiles as permitted by Tribunal."

2 ਉਪਰੋਕਤ ਅਨੁਸਾਰ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਇਹ ਤਾਮੀਨਾ ਤਿਆਰ ਕੀਤਾ ਗਿਆ ਹੈ। ਤਾਮੀਨੇ ਵਿੱਚ ਲਗਾਏ ਗਏ ਹੋਟ ਸੀ.ਐਸ.ਆਰ 2020 ਅਤੇ ਪ੍ਰਵਾਨਤ ਐਨ.ਐਸ ਰੋਟਾਂ ਤੇ ਅਧਾਰਤ ਹਨ। ਇਹ ਕੰਮ ਪੀ.ਡਬਲਯੂ.ਡੀ ਦੀਆਂ ਸਪੈਸੀਫਿਕੇਸ਼ਨਾਂ ਅਨੁਸਾਰ ਈ.ਟੈਂਡਰਿੰਗ ਪ੍ਰਣਾਲੀ ਰਾਹੀਂ ਟੈਂਡਰ ਮੰਗ ਕੇ ਮਿਉਨਿਸਪਲ ਫੰਡਾਂ ਵਿੱਚੋਂ ਕਰਵਾਇਆ ਜਾਣਾ ਤਜਵੀਜੀ ਹੈ। ਇਹ ਕੰਮ 2 ਮਹੀਨੇ ਦੀ ਸਮਾਂ ਮਿਆਦ ਵਿੱਚ ਪੂਰਾ ਕਰਵਾਇਆ ਜਾਵੇਗਾ।

3. ਉਕਤ ਅਨੁਸਾਰ ਕੇਸ ਟੈਕਨੀਕਲ ਐਡਵਾਈਜਰੀ ਕਮੇਟੀ ਦੀ ਪ੍ਰਵਾਨਗੀ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

Sub: Supply of 60mm thick perforated interlocking tiles for sub zone D3.

ਉਪਰੋਕਤ ਵਿੱਚ ਅਧੀਨ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਣਯੋਗ ਐਨ ਜੀ ਟੀ ਵਿੱਚ ਦਾਇਰ OA 293 of 2024 Yogesh Maini Vs State of Punjab ਵਿੱਚ ਸਿਤੀ 06-09 2024 ਨੂੰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ।

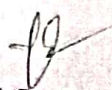
"Learned Counsel Shri Ankit Siwach, appearing for Municipal Corporation stated that he may be granted a week's time to comply with earlier order of the Tribunal and remove impermeable tiles and to substitute the same by perforated tiles as permitted by Tribunal."

ਉਪਰੋਕਤ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਸਬ ਜੇਨ ਡੀ-3 ਵਿੱਚ 4200 Sqft ਲੋੜੀਂਦੀਆਂ ਥਾਵਾਂ ਤੇ ਪਰਿਵੇਰੇਟਡ ਟਾਈਲਾਂ ਲਗਾਉਣ ਲਈ ਸਪਲਾਈ ਪ੍ਰਾਪਤ ਕਰਨ ਲਈ ਕੁਟੋਸਨਾਂ ਪ੍ਰਾਪਤ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ।

Sr. No	Name of Firm	Rate	Total (in Rs.)
1	M/s Mittal Concrete Industries	40/- per Sqft + 18% GST	1,98,240/-
2	M/s Samrat Tiles	44/- per Sqft + 18% GST	2,18,064/-
3	M/s Jain Tiles Industries	49/- per Sqft + 18% GST	2,42,844/-

3 ਇਥੇ ਇਹ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ Punjab Transparency in Public Procurement Rules 2022 ਦੇ ਸੈਕਸ਼ਨ 33(2).26-1 ਅਨੁਸਾਰ 2,50,000/- ਰੁਪਏ ਤੱਕ ਦੇ ਜਰੂਰੀ ਸਮਾਨ ਦੀ ਖਰੀਦ ਲਈ ਕੁਟੋਸਨਾਂ ਲਈਆਂ ਜਾ ਸਕਦੀਆਂ ਹਨ।

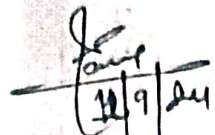
4 ਕੰਪੈਰੇਟਿਵ ਸਟੇਟਮੈਂਟ ਅਨੁਸਾਰ M/s Mittal Concrete Industries ਵੱਲੋਂ ਸਭ ਤੋਂ ਘੱਟ ਰੇਟ ਪਾਏ ਗਏ ਹਨ। ਇਸ ਲਈ ਉਪਰੋਕਤ ਅਨੁਸਾਰ ਆਉਣ ਵਾਲੇ 1,98,240/- ਰੁਪਏ ਦੇ ਖਰਚੇ ਦੀ ਪ੍ਰਵਾਨਗੀ ਅਤੇ M/s Mittal Concrete Industries ਨੂੰ ਵਰਕ ਆਰਡਰ ਜਾਰੀ ਕਰਨ ਲਈ ਪ੍ਰਵਾਨਗੀ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

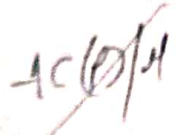
  
ਐਸ.ਡੀ.ਓ (ਡੀ-3)

ਜੇ.ਬੀ (ਡੀ-3)

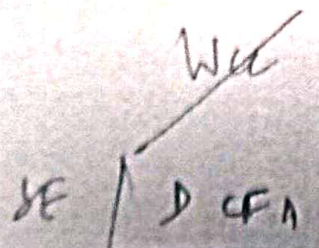


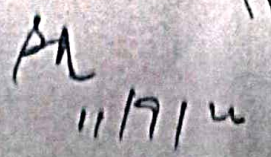
  
11/9/24

  
11/9/24



  
11/9

  
WCC  
D CFA

  
11/9/24  
CME

Sub: Supply of 80mm thick perforated interlocking tiles for sub zone D4.

ਉਪਰੋਕਤ ਵਿਖੇ ਅਧੀਨ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਮੁਕੱਦਮੇ ਨੰਬਰ ਜੀ 4 ਵਿੱਚ ਚਾਇਰ OA 293 of 2024 Yogesh Maini Vs State of Punjab ਵਿੱਚ ਮਿਤੀ 06.09.2024 ਨੂੰ ਚੈਨ ਹਿਸੇ ਅਨੁਸਾਰ ਕਾਰਜ ਕੀਤੇ ਗਏ।



Learned Counsel Shri Ankit Siwach, appearing for Municipal Corporation stated that he may be granted a week's time to comply with earlier order of the Tribunal and remove impermeable tiles and to substitute the same by perforated tiles as permitted by Tribunal "

ਉਪਰੋਕਤ ਕੁਰਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਸੇ ਨੰਬਰ ਜੀ 4 ਵਿੱਚ 4200 Sqft ਲੋੜੀਂਦੀਆਂ ਸਾਵਾਂ ਤੇ ਪਾਰਫੋਰੇਟਿਡ ਟਾਈਲਾਂ ਲਗਾਉਣ ਲਈ ਸਮਝੌਤੀ ਮੁੱਲਜ ਕਰਨ ਲਈ ਕੁਰਸ਼ਾਂ ਮੁੱਲਜ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ।

Sr. No	Name of Firm	Rate	Total (In Rs.)
1	M/s Mittal Concrete Industries	40/- per Sqft + 18% GST	1,98,240/-
2	M/s Samrat Tiles	44/- per Sqft + 18% GST	2,18,064/-
3	M/s Jain Tiles Industries	49/- per Sqft + 18% GST	2,42,844/-

ਇਸੇ ਵਿੱਚ ਦੱਸਿਆ ਹੈ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ Punjab Transparency in Public Procurement Rules 2022 ਦੇ ਮਿਸ਼ਨ 13(2) 26-1 ਅਨੁਸਾਰ 2,50,000/- ਰੁਪਏ ਤੱਕ ਦੇ ਜਾਰੂਕੀ ਸਮਾਨ ਦੀ ਖਰੀਦ ਲਈ ਕੁਟੋਸਨਾਂ ਲਈਆਂ ਜਾ ਸਕਦੀਆਂ ਹਨ।

ਕੰਪੋਟੇਟਿਵ ਸਟੇਟਮੈਂਟ ਅਨੁਸਾਰ M/s Mittal Concrete Industries ਵੱਲੋਂ ਸਭ ਤੋਂ ਘੱਟ ਰੇਟ ਪਾਏ ਗਏ ਹਨ। ਇਸ ਲਈ ਉਪਰੋਕਤ ਅਨੁਸਾਰ ਆਉਣ ਵਾਲੇ 1,98,240/- ਰੁਪਏ ਦੇ ਮਾਰਚੇ ਦੀ ਪ੍ਰਫਾਨਗੀ ਅਤੇ M/s Mittal Concrete Industries ਨੂੰ ਵਰਕ ਆਰਡਰ ਜਾਰੀ ਕਰਨ ਲਈ ਪ੍ਰਫਾਨਗੀ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।



 ਮੈਸ. ਡੀ.ਓ (ਡੀ-4)
 ਜੇ.ਏ. (ਡੀ-4)

